

Lower Subansiri hydro-electric project

1366. SHRI KUMAR DEEPAK DAS: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the construction on lower Subansiri hydroelectric power project has created serious impact in the minds of people of the downstream area and they are agitating for a long period;

(b) whether Government has taken any initiatives to resolve the issue;

(c) if so, the details thereof; and

(d) whether Government would take initiative to make the power project more people friendly and transform it into a multipurpose dam project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) A number of representations/reports of agitations have been received from various organizations especially on the issues of safety and downstream impact due to the construction of Subansiri Lower Hydroelectric Project (2000 MW) in Assam and Arunachal Pradesh.

(b) to (d) A two-Member Technical Expert Committee (TEC) has been set up to study the Technical Reports of Expert Group constituted to study the downstream impact of Subansiri Lower Hydro-electric Project. Government of Assam is of the opinion that Report of this Committee would play an important role in resolving the issue. Simultaneously, a Joint Steering Committee has also been constituted by NHPC to study issues relating to flood control, bank erosion and sediment control and give recommendations for taking preventive measures in downstream area. The Committee comprises Members from Central Water Commission (CWC), Water Resources Department, Government of Assam, Brahmaputra Board, IIT Roorkee, Government of Arunachal Pradesh and NHPC Ltd. Government of Assam has also set up a Group of Ministers to analyze the impact of the project on the downstream areas. The Group of Ministers has taken up a dialogue with agitating public, experts, civil society, etc.

Implementation of open access system

1367. SHRI N.K. SINGH: Will the Minister of POWER be pleased to state:

(a) whether the Open Access System for the power sector has been finalized and implemented;

(b) if so, the details thereof;

(c) whether the benefit of this system is likely to be affected by the lack of transmission capacity; and

(d) if so, the details thereof and the steps being taken to increase the capacity?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) Yes, Sir.

(b) To facilitate open access in inter-State transmission of power, the Central Commission has notified Central Electricity Regulatory Commission (Open access inter-State transmission) Regulations 2008 on 25.1.2008 and Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Access inter-State Transmission and related matters), Regulations, 2009 on 7.8.2009 effective from 1.1.2010.

A statement indicating the volume of transactions in inter-State transmission is given in Statement-I (*See below*).

At State level, implementation of Intra-State Open Access rests with the State Electricity Regulatory Commissions. As per information available with Forum Of Regulators (FOR), detailed status of implementation of intra-State open access is given in Statement-II (*See below*).

(c) Yes, Sir.

(d) By design, Short Term Open Access is allowed on the residual margins, if any, on the transmission system. Congestion is presently being faced in the import to Southern Grid, which is connected to the rest of the country through HVDC links. During Twelfth Plan period a number of inter-regional transmission links either associated with generation projects or as system strengthening schemes have been planned. This additional transmission capacity is expected to relieve most of the congestion being faced.

Statement-I

*Volume of transactions in inter-State transmission volume of
electricity transacted by trading licensees*

Period	Volume (BUs)*0
2005-06	14.19
2006-07	15.02
2007-08	20.96
2008-09	21.92
2009-10	26.72
2010-11	27.70

*The volume during 2009-10 and 2010-11 includes the volume transacted through Term Ahead Market (TAM) of Power Exchanges. This is for the reason that the procedure for transaction through trading licenses and TAM is similar.

*Volume of electricity transacted through power exchanges
(day ahead market)*

Period	Volume (BUs)	
	IEX	PXIL
2008-09	2.62	0.15
2009-10	6.17	0.92
2010-11	11.80	1.74

Statement-II

*Detailed status of implementation of intra-State open access
Status of open access regulations, phasing and charges 20.10.2011*

Sl. No.	SERC	Notification of OA Regulations	Determination of Surcharge	Open Access allowed to consumers with connected load of 1 MW and above	Determination of Wheeling Charges	Determination of Transmission Charges
1	2	3	4	5	6	7
1.	APERC	Yes	Yes	Yes	Yes	Yes
2.	AERC	Yes	Yes	Yes	Yes	Yes
3.	BERC	Yes	Yes	Yes	Yes	Yes
4.	CSERC	Yes	Yes	Yes	Yes	Yes
5.	DERC	Yes	Yes	Yes	Yes	Yes
6.	GERC	Yes	Yes	Yes	Yes	Yes
7.	HERC	Yes	No	Yes	Yes	Yes
8.	HPERC	Yes	Yes	Yes	Yes	Yes
9.	J and KSERC	Yes	Yes	Yes	No	Yes
10.	JSERC	Yes	Yes	Yes	Yes	Yes
11.	KERC	Yes	Yes	Yes	Yes	Yes
12.	KSERC	Yes	Yes	Yes	No	Yes
13.	MPERC	Yes	Yes	Yes	NA	Yes
14.	MERC	Yes	Yes	Yes	Yes	Yes
15.	MsERC	Yes	No	Yes	No	Yes

1	2	3	4	5	6	7
16.	NERC	No	No	No	No	No
17.	OERC	Yes	Yes	Yes	Yes	Yes
18.	PSERC	Yes	Yes	Yes	Yes	Yes
19.	RERC	Yes	Yes	Yes	Yes	Yes
20.	TNERC	Yes	Yes	Yes	Yes	Yes
21.	TERC	Yes		Yes	No	No
22.	UPERC	Yes	Yes	Yes	Yes	Yes
23.	UERC	Yes	Yes	Yes	Case to case basis	Yes
24.	WBERC	Yes	Yes	Yes	Yes	Yes
25.	JERC-M and M	Yes	No	Yes	No	No
26.	JERC-Uts	Yes	No	Yes	No	No
TOTAL		25	20	25	18	22

*SERC: State Electricity Regulatory Commission

#OA: Open Access.

Problems faced by power projects due to coal shortage

†1368. SHRI SHREEGOPAL VYAS: Will the Minister of POWER be pleased to state:

(a) whether functional power projects face crisis in power generation due to shortage of coal;

(b) if so, the number of power projects where power generation has stopped or decreased during the last three years, State-wise; and

(c) the details of the proposals of the States in this regard and the efforts made by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) Power Utilities have reported a generation loss of 8.7 Billion Unit (BUs) during the year 2011-12 (upto February, 2012) due to shortage of coal.

(b) Station-wise details of generation loss due to shortage of coal, as reported by the Power Utilities, during the last three years *i.e.* 2008-09, 2009-10 and 2010-11 is given in Statement (*See below*).

(c) Following steps have been/are being taken by the Government to mitigate shortage of coal for the thermal power plants in the country:

†Original notice of the question was received in Hindi.